

FIR No. 70/18  
PS: Pahar Ganj  
U/s: 302/307/34 IPC  
Manohar Kumar Sharma Vs. State  
29.07.2020

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. Abhay Anand, Ld. Counsel for applicant/accused Manohar Kumar Sharma.

1. This is an application moved on behalf of applicant/accused Manohar Kumar Sharma, seeking extension of interim bail and further praying that applicant be allowed to furnish the surety bond of his real brother Kanchan who is permanent resident of Bihar, instead of local surety.
2. Arguments heard.
3. Ld. Counsel for applicant submits that vide order dated 12.06.2020, applicant was granted interim bail for 45 days, from the date of release. The applicant was released from the jail on 18.06.2020. His interim bail is going to expire on 01.08.2020. He further submits that vide order dated 20.07.2020, the applicant was allowed to go at his native place at Bihar subject to furnishing of local surety. He submits that applicant and his family are permanent resident of Bihar, therefore, applicant does not have any local surety, hence, he be permitted to

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furnish surety bond of his real brother who is permanent resident of Bihar. He submits that the surety will furnish the FDR or Kisan Vikas Patra as solvency proof, being prepared at Delhi. Ld. APP strongly oppose the second prayer of the applicant for furnishing surety bond of resident of Bihar as he submits that applicant is involved in a murder case and considering the seriousness of the offence, the condition of furnishing local surety be not modified.

4. I have considered the arguments of Ld. APP & Ld. Counsel for applicant and perused the record.

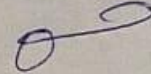
5. The applicant is seeking extension of interim bail, granted to him for 45 days vide order dated 12.06.2020 passed by Ld. ASJ, and has further prayed to furnish bail bond of his brother who is residing in Bihar instead of local surety as directed to him vide order dated 20.07.2020. In view of "**Court on its own motion Vs. State & Ors**", **W. P. (C) 3037/2020**, decided on 13.07.2020 by Hon'ble Delhi High Court, the interim bail of the applicant is extended for further period of 45 days w.e.f. 02.08.2020. As regards to the other prayer to produce accused's brother Kanchan as surety, who is resident of Bihar, is concerned, the address of accused has already been verified at the time of passing of order dated 20.07.2020. At that time, the IO had also verified that Sh. Kanchan is real brother of accused. Hence, the condition to produce local surety imposed upon the accused vide order dated 20.07.2020, by this court, is hereby modified and accused is allowed to furnish surety bond

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of his brother Kanchan subject to furnishing FDR as solvency proof to the tune of surety amount.

The application is disposed of accordingly.

Copy of this order be sent to the concerned Jail Superintendent for information.



(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi-29.07.2020

FIR No. 93/09  
PS: Keshav Puram  
U/s:394/397/120-B/34 IPC & 25 Arms Act.  
Khushi Ram Vs. State

29.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.

IO has not verified the address of applicant/accused Khushi Ram.  
IO is directed to verify the address of the applicant/accused and file his detailed report.

Put up on 31.07.2020.



(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
29.07.2020